

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. III

Service Tax Appeal No. 53337 of 2018

(Arising out of Order-in-Appeal No. 704(CRM)ST/JDR/2018 dated 04.07.2018 passed by the Commissioner (Appeals), Central Excise, Goods & Service Tax, Jodhpur)

M/s Ujwal Parivahan Sahakari Samiti Ltd.
318-319, Bhupalpura, Udaipur (Raj.)

Appellant

VERSUS

The Commissioner, Udaipur
Office of the Commissioner
Central Excise Commissionerate
142-B, Hiran Magri, Sector 11, Udaipur

Respondent

Appearance

Ms. Kainat, Advocate – for the Appellant.

Shri S.K. Rai, Authorized Representative – for the Respondent

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision : 02/02/2024

Final Order No. 50177/2024

Binu Tamta

The learned Authorized Representative for the Revenue has pointed out that the matter is settled under the SVLDR Scheme. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Binu Tamta)
Member (Judicial)

(P.V. Subba Rao)
Member (Technical)

RM

